

process. Deployment of assets is done as per threat inputs/perceptions and requirements. The Coast Guard has been adequately equipped to face the challenges of national security and the role assigned to it by the Government.

Use of HTT-40 trainer by IAF

1433. SHRIMATI WANSUK SYIEM : Will the Minister of DEFENCE be pleased to state :

(a) whether the Hindustan Aeronautics Ltd. (HAL) has allocated more than Rs. 140 crore to continue developing Hindustan Turbo Trainer-40 for use by Indian Air Force (IAF);

(b) whether the IAF has expressed reservations over acquiring the HTT-40 developed by HAL and has shown preference to Pilatus Mark-II trainers from Switzerland, of which 15 trainers have been delivered by Pilatus already; and

(c) whether the IAF claims that 14 of its base repair depots have developed capabilities and capacities to develop its own multirole combat aircraft?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH) : (a) Yes, Sir. HAL has sanctioned an amount of Rs. 176.93 crore for preliminary design phase and detailed design phase activities of Hindustan Turbo Trainer-40 (HTT-40) aircraft.

(b) and (c) IAF has expressed reservations over acquiring the HTT-40 developed by HAL and has recast its proposal from 'Make' category to 'Buy and Make' category to procure the balance 106 Basic Trainer Aircraft (BTA). The Base Repair Depots (BRDs) are primarily repair and overhaul agencies. Presently, IAF BRDs have the requisite capability, expertise and infrastructure to integrate, repair and overhaul various types of aircraft.

Illegal allocation of defence land in Jodhpur

1434. SHRI BHARATSINH PRABHATSINH PARMAR :

SHRI MANSUKH L. MANDAVIYA :

SHRI PARSHOTTAM KHODABHAI RUPALA :

Will the Minister of DEFENCE be pleased to state :

(a) what action has been taken by the Ministry on illegal allocation of

precious and sensitive land of Jodhpur Airport of 32 Wing Air Force, Rajasthan to private developers as this is extremely sensitive airbase and very near to Pakistani border area;

(b) whether Ministry has conducted any investigation in this regard, if so, the details thereof;

(c) whether the Ministry has approached the State Government of Rajasthan in this regard; and

(d) by when, this matter will be investigated?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (d) No defence land under the possession and management of Air Force Station, Jodhpur, at Jodhpur airport has been allocated to private developers. However, land under management of Air Force at Jodhpur admeasuring 06 bighas 05 biswas in Kh. No.4/36 of village Bicharli, Tehsil and District Jodhpur, was wrongly mutated in the name of a private party *vide* sale deeds dated 26.12.2003 and 04.03.2005, but this mistake was rectified by mutating the same in favour of Ministry of Defence on 09.04.2013.

CVC recommendations for action against corrupt officials

1435. SHRI PIYUSH GOYAL : Will the Minister of DEFENCE be pleased to state :

(a) the details of corrupt officials under the Ministry against whom Central Vigilance Commission has recommended for action recently;

(b) whether Government has taken action against these corrupt officials; and

(c) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (c) Whenever a complaint is received from The Central Bureau of Investigation, Central Vigilance Commission (CVC), other Departments and general public etc., the same is examined in the Ministry and if necessary, advice of CVC is sought on initiation of disciplinary proceedings. During the year 2012 and 2013 (up to November), the Central Vigilance Commission has tendered their First Stage Advice against total 105 number of officials. On the basis of CVC's advice, with the approval of competent authority, further action is taken as per relevant rules.